

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 116

**COMP.APPL/ 29(CH) 2024, CONT.A./2(CH) 2024**  
**and**  
**CP No. 3/Chd/Chd/2024**

**IN THE MATTER OF:**

Arnav Grover

...Petitioner

Vs.

KLG Hotels Private Limited

...Respondent

**Under Section:** 59, 213, 425, CA 2013, Rule 11 of NCLT

Due to paucity of time, the matter could not be taken up today,  
hence the matter is adjourned to 07.06.2024.

Sd/-

Court Officer

Preeti  
10.04.2024